

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 08
TA (Co. Act.)-09(PB)/2024

IN THE MATTER OF:

| | | |
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| K R Sengottuvelu | ... | Petitioner/Applicant |
| Vs. | | |
| K.S Sachin | ... | Respondent |

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 14.06.2027

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

| | | |
|--------------------|---|--|
| For the Petitioner | : | Mr. Anindit Mandal, Advocate |
| For the Respondent | : | Ms. Niranjana Devi, proxy counsel for R-1 & 2 Ms. Shreya James, proxy counsel for R-3 |

ORDER

There are two proxy counsels appearing on behalf of respondent nos. 1 to 3, who seek and is granted liberty to file consent for the transfer of this application.

List the matter again **on 05.07.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT